

In the High Court of Judicature, Bombay.

day, the day of 186 .

SPECIAL APPEAL No. 923 or 1864

Rameshunder Sukharam
Subramobhoochay of the
Nankun District } Appellant

(Original Plaintiff)

^{versus}
Ramesh Dhurumshet and
Laxman Koghashet and
Balajirao Laxmanrao and
Bhagwantrao Gumputrao and
Govindrao Dondwarao of
the Nankun District } Respondent

(Original Defendants)

Rs. 738-0-0

The claim in the Original Suit was to

In Appeal No. of 186 the
of the District of at
the Decree of the who

A Special Appeal was preferred in the High Court on the grounds that (1) the decision of the Assistant Judge is contrary to law in that he has relieved the securities from liability on erroneous grounds, and that (2) the Assistant Judge

judge erroneously held that the security
incomplete, because only some of a number
of securities signed the Bonds as such.